

gramme and the utilisation of the amount and then ask for the loan from the World Bank ?

SHRI YESHWANTRAO CHAVAN :
We do both. Both things are there.

**Import of Interior Lubricant by I.O.C.
and its sale to Railways**

*356. **SHRI N.K. SANGHI :** Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether the Indian Oil Corporation imported from Bangkok and Rumania some lubricant of certain specifications inferior to I.S. specifications through the Oceanic Petroleum Company during the last three years and sold the same to the Indian Railways through the D.G.S. & D representing it to be of I.S. specifications with the result that Railways had to suffer heavy losses besides impairing the efficiency of running of trains ; and

(b) if so, what action Government have taken against the concerned officials for the above transaction and, if no action has been taken so far, whether Government intend to institute an enquiry into the matter ?

THE MINISTER OF LAW AND JUSTICE, AND PETROLEUM AND CHEMICALS (SHRI H.R. GOKHALE) : (a) The axle oil required by the Indian Railways is normally imported from Rumania under rupee payment under the provisions of the Trade Plan agreement between the two Governments. All of these imports are made through Messrs Petrolexport, the Rumanian Government agency. In the last two years some imports have also been made from Bangkok through M/s. Oceanic Petroleum Corporation, after inviting competitive tenders. Currently, imports are being made from Rumania through Messrs Petrolexport. None of the imports made from Bangkok through the Oceanic Petroleum Corporation has been found to be inferior or different from the Indian Standards specifications. Three out of the nine consignments imported from Rumania, however, had marginally different specifications than those specified by the Indian Standards. These were, however, within the tolerance limits and were accepted by the Indian Railways as such. Neither the IOC nor the DGS&D through whom all these supplies are made, have received

any complaints from Railways of damage or losses on this account.

(b) Does not arise.

SHRI N.K. SANGHI : May I know whether the three consignments sent by Rumania through the Petrolexports were inferior to the ISI specifications ? If so, has this matter been taken up with the Petrolexport for damages ? Was this aspect brought to the notice of the railways that the oil that was being supplied from Rumania was not up to the ISI specifications but within the tolerance limits ?

SHRI H.R. GOKHALE : As I said, the specifications were in a few consignments less than the standard. But they were within the tolerance limits ; they were routed through the IOC and the DGSD, and neither of these two organisations nor the railways have raised any question that they were inferior and it has affected the working of the railways. Our enquiries also show that this was not on account of anything wrong done by Rumania, but there has been some contamination during transit, and the reasons for that contamination for the small quantity could not be located.

SHRI N.K. SANGHI : May I know whether a memorandum has been sent by the Akhil Bharatiya Oil Dealers' Association where so many vagaries have been mentioned and whether they have been brought to the attention of the hon. Minister ? Has this memorandum been examined and proper action taken ? They have particularly alleged that inferior oil has been shown as superior oil, and superior oil as inferior oil, to various dealers.

SHRI H.R. GOKHALE : This particular organisation has been making a number of representations for quite sometime. They have all been examined and appropriate replies have been given at the appropriate time.

**Ex-Rulers Holding Foreign Exchange
Accounts Abroad**

*357. **SHRI PRABODH CHANDRA :** Will the Minister of FINANCE be pleased to state :

(a) whether many of the ex-rulers are still holding foreign exchange accounts and assets abroad ; and

(b) the action Government propose to take against those ex-rulers who have not yet declared their accounts and assets abroad as required under Government directives ?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : (a) Government are aware that some of the ex-rulers are holding assets abroad.

(b) Ex-rulers are subject to the same rights and obligations as other citizens under the regulations. Consequent upon the commencement of the Constitution (Twenty sixth amendment) Act, 1971 this legal position is being intimated to the ex-rulers. Those who fail to comply with the legal requirements will be liable for action under law.

MR. SPEAKER : Yes ; Shri Praboth Chandra—not asking any supplementary question. Now, Shri Banerjee.

SHRI S.M. BANERJEE : After the amendment of the Constitution, the same action will be taken against the ex-rulers as is taken against any Indian citizen having foreign assets. Now, I would like to know whether any assessment has been made of their total assets in foreign countries. May I also know whether it is also a fact that besides foreign exchange accounts, curios and statues and jewels and other things are also sent out and kept in foreign countries, and whether any assessment has been made of those things and, so, what action has been taken against the concerned ex-rulers ?

SHRI YESHWANTRAO CHAVAN : I have not got the actual amount of assessment in individual cases. But the position has changed after the amendment of the Constitution. In the previous position was that before a certain date—zero hour—whatever they had before that date, it was supposed that they were entitled to keep them abroad. But now, after the amendment of the Constitution, the rights and obligations about holding any foreign exchange in other countries for all the Indian citizens have become the same. On that ground, certain instructions or certain guidelines would be issued to the Reserve Bank. I think the Home Ministry also will inform the individual rulers so that they will become aware of it.

SHRI S.M. BANERJEE : What is the total asset ?

SHRI YESHWANTRAO CHAVAN : I have not got the details of the assessment with me.

SHRI S.M. BANERJEE : Apart from the foreign exchange accounts, is it not a fact that from Jaipur or Udaipur or any other 'Pur', they are sending their curios to foreign countries and whether any watch is kept on them ? I want to know what the Government are doing.

MR. SPEAKER : You include curios in this ?

SHRI S.M. BANERJEE : Yes, Sir. They are sending them out to foreign countries. *(Interruption)*

MR. SPEAKER : Order, please. Shri Gotkhinde.

SHRI ANNASAHEB GOTKHINDE : May I know from the hon. Minister whether the Government would give us an assurance that any ex-gratia payment that the Government intends to make to the ex-rulers will not be made to such defaulting ex-rulers ?

MR. SPEAKER : It is a suggestion for action.

SHRI SHYAMNANDAN MISHRA : May I know whether there is any obligation cast upon every citizen to declare what he has been holding by way of accounts in foreign banks ? If that is so, may I know whether these rulers had also given some information to the government that they were holding some account in foreign banks ? Secondly, may I know whether recently permission had been given to any ruler to bring back money held in foreign countries ?

SHRI YESHWANTRAO CHAVAN : I cannot give all these details unless separate notice is given. I think it is obligatory on every citizen to declare whatever foreign exchange he holds abroad.

SHRI SHYAMNANDAN MISHRA : But the Minister said in reply to an earlier question that Government was not in possession of information about the total amount that the rulers have abroad.

SHRI YESHWANTRAO CHAVAN : What I meant was that at the present moment I have not got that information.

SHRI S. A. SHAMIM : It is an open secret that most of the rulers have been holding huge sums in foreign exchange outside the country. Will the Government ascertain through some agency as to what is the sum in terms of foreign exchange or will it be left to the sweet will of the rulers to declare whether they have any amount there or not?

SHRI YESHWANTRAO CHAVAN : While we expect the rulers to declare what they have been holding abroad, in case we find that what they have declared is illusory, we can always do that also. But, at the present moment, I do not think we should begin with that.

Award of Prizes to Sarpanchs of Gram Panchayats for Securing Deposits Under Small Savings Schemes

*359. **PROF. NARAIN CHAND PARASHAR :** Will the Minister of FINANCE be pleased to state :

(a) whether it has been decided by Government to award prizes to the Sarpanch or Pramukh of the Gram Panchayat securing highest collections in his/her Block during the special National Savings Fortnight in order to provide incentives to those engaged in Small Savings collections ;

(b) if so, whether the prize winners for the various Blocks in the country have been selected by the State Governments concerned for the year 1971 ; and

(c) whether it is also envisaged to give a special prize to the Sarpanch/Pramukh, who secures the highest collection in a state and in the whole of the country ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) : (a) Yes, Sir. In order to encourage non-official participation at Gram Panchayat level for promoting small saving collections, the Government of India instituted the award of prizes reckoned at the rate of Rs. 150/- for each block to the Sarpanch or Pramukh of the Gram Panchayat securing highest collections in each Block during the

National Saving Fortnight beginning from the 31st October, 1971.

(b) The period of special campaign was varied by most of the State Governments and thus the campaigns continued in the States for varying periods up to the 29th February, 1972. Complete information about the number of prize winners selected has not been received from all the States. Kerala have selected 23 prize winners and Gujrat have selected 18 prize winners.

(c) The scheme of prizes for 1971-72 did not envisage the award of special prize to the Sarpanch/Pramukh securing the highest collections in a State or in the country as a whole.

PROF NARAIN CHAND PARASHAR : In view of the answer to part (c) of the question, may I know whether the government is considering the award of a prize to the sarpanch who has the highest collection to his credit in his State or the country ?

SHRIMATI SUSHILA ROHATGI : It is a good suggestion. I do not think Government will have any objection to that. We can certainly consider it.

युद्ध-क्षतिपूर्ति की मांग के समर्थन में
रणबीर सिंह पुरा जन्म में निकाला
गया जलूस

*360. श्री जगन्नाथ राव जोशी :
डा० लक्ष्मीनारायण पांडेय :

क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इस बात की जानकारी है कि युद्ध क्षतिपूर्ति की मांग के समर्थन में 12 जून, 1972 को रणबीर सिंह पुरा जन्म में एक जलूस निकाला गया था जिसमें महिलाएं भी शामिल थीं ;

(ख) यदि हाँ, तो प्रदर्शनकारियों की मांगें क्या थीं ; और

(ग) उन पर सरकार की क्या प्रतिक्रिया है और इस सम्बन्ध में क्या कार्यवाही की गई है ?